

Central Administrative Tribunal
Principal Bench, New Delhi

OA No.313/2014

This the 25th day of July, 2016

Hon'ble Mr. K.N. Shrivastava, Member (A)

Bishan Chand Verma
S/o Late Sh. Ram Sharam Verma
R/o H-1/306, Madangir,
New Delhi-110062.

....

Applicant

(By None)

Versus

The Chairman
Delhi Transport Corporation
Indraprastha Estate,
New Delhi-11002.

...

Respondents

(By Advocate: Shri N.K.Singh for Mrs.Avnish Ahlawat)

ORDER(ORAL)

Neither the applicant nor his learned counsel is present. From the perusal of records, it reveals that on the last date i.e. on 12.05.2016 none was present on behalf of the applicant. On the earlier three occasions, adjournment was granted on the request of learned proxy counsel for the applicant. It is further seen that this OA was dismissed for default vide order dated 06.07.2016. Later, MA-2273/2015 was filed by the applicant requesting for its restoration. The MA was allowed and the OA was restored to its original number vide order dated 22.7.2015.

2. The track record of the applicant with regard to attending the Tribunal's proceedings of the case has been dismal. None was present on the last date as well as today on behalf of the applicant.

3. In these circumstances, I am left with no other option except to come to a conclusion that the applicant has lost interest in prosecuting the case. Hence the OA is dismissed for non-prosecution.

**(K.N. Shrivastava)
Member(A)**

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